

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

Original Application No.631 of 2000

Jabalpur, this the 29th day of October, 2003

Hon'ble Shri M.P.Singh, Vice Chairman (A)
Hon'ble Shri G.Shanthappa, Judicial Member

1. All India Association of Clerical Employees of Ordnance Factories Central Executive Head Quarters, through its General Secretary Shri S.L.Kewat, Vehicle Factory, Jabalpur.
2. Sh.K.Vasudevan, UDC Vehicle Factory, Jabalpur S/o late R.Kumar, aged 48 years.

- APPLICANTS

(By Advocate - None)

Versus

1. Union of India, through its Secretary, Defence Production and Supplies, Ministry of Defence.
2. Ordnance Factory Board, through its Chairman, 10-A, Shaheed Khudiram Bose Road, Calcutta

- RESPONDENTS

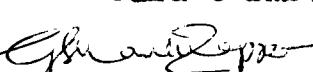
(By Advocate - Shri S.A.Dharmadhikari)

ORDER (Oral)

By M.P.Singh, Vice Chairman (A)-

The learned counsel for the respondents states that seeking the same relief, similar category of persons had filed O.A.No.778 of 2001 before the Madras Bench of this Tribunal and the said OA was allowed vide order dated 3.5.2002 (Annexure-R-1), however, the respondents have filed a Writ Petition 41301 of 2002 and W.P.Miscellaneous Petition No.61154 of 2002 against the aforesaid order of the Tribunal before the Hon'ble High Court of Judicature at Madras and Hon'ble Madras High Court has stayed, the order passed by the Tribunal, vide interim order dated 18.11.2002 (Annexure-R-2).

2. In view of the facts mentioned above, we feel it appropriate that this OA can be disposed of with a direction that the outcome of the order of the Hon'ble Madras High Court in aforesaid WP will be applicable to the applicants in this case as well. Ordered accordingly. The OA is disposed of in the aforesaid terms. No costs.


(G.Shanthappa)
Judicial Member

rkv.


(M.P.Singh)
Vice Chairman (A)